

(2) ✓
4.8.2005

5.

MA 915/2005
OA No.2591/2003

Present: Shri S.M.Arif counsel for applicants in MA (Original respondents)
Shri Harpreet Singh counsel for respondent (Original applicant)

MA 915/2005

After hearing the learned counsel the order dated 16.2.2005 passed in OA 2591/2003 is clarified to the extent that the claim of the applicant shall be considered and requisite retrial benefits would be released to him by Respondent No.6 and in that event respondents 2 and 3 would make available the necessary formalities and payment to respondent No.6 within a period of three months from the date of receipt of a copy of this order.

MA 915/2005 is accordingly disposed of.

Issue Dasti.

✓
(Shanker Raju)
Member (J)

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